

Central Administrative Tribunal  
Principal Bench, New Delhi

**O.A. No.163/2016**

This the 22<sup>nd</sup> day of November, 2017

**Hon'ble Mr.Raj Vir Sharma, Member (J)**

1. Bhawan Singh  
Inspector in Delhi Police  
PIS No. 16890027  
Aged about 51 years  
S/o Late Sh. Lakhi Ram  
R/o Flat No. 41, Mall Apartment,  
Mall Road, Civil Lines, Delhi-54. .... Applicant

(By Advocate: Sh. Anil Singal)

Versus

1. Govt. of NCT Delhi  
Through Commissioner of Police  
PHQ, IP Estate, New Delhi.  
2. DCP (HQ)  
Through Commissioner of Police,  
PHQ, IP Estate, New Delhi. .... Respondents

(By Advocate: Sh.Vijay Pandita)

**ORDER (ORAL)**

This O.A. has been filed by the applicant claiming the following reliefs :-

1. To quash and set aside the Order dt. 14.12.2015 and direct the respondents to grant the Consequential benefits like Washing Allowance, Conveyance Allowance, and Special pay of one month's salary (one month's extra Pay) etc. and also interest @ 18% per annum from the date when the payments became due till the date the actual payment was/is made, arising out of Order dt. 23.7.2010.
2. To award costs in favour of the applicant and pass any order or orders, which this Hon'ble Tribunal may deem just & equitable in the facts & circumstances of the case."

2. Heard the learned counsel for the parties. At the very outset, learned counsel for the applicant submitted that this O.A. is covered by the judgment of this Tribunal passed in O.A. No. 4010/2014 dated 08.04.2015.

3. In view of the findings of this Tribunal in the aforementioned O.A., the same reliefs should be granted to the applicant.

4. Sh. Vijay Pandita, learned counsel for the respondents submitted that the respondents' contention in para 4.4., 5.1 and 5.2 should be taken into consideration.

5. I have perused the judgment passed in O.A. No. 4010/2014, this case is squarely covered by this judgment. Therefore, this O.A. is allowed. Order dated 14.12.2015 is hereby quashed. Respondents are directed to pay the washing allowance, conveyance allowance and special pay as claimed in the O.A. by the applicant within two months from the date of receipt of a certified copy of the order.

(Raj Vir Sharma)  
Member (J)

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